

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 1092 of 1994

Chiranjit Lal      ...    ...    ...    Applicant.

Versus

Union of India  
and others      ...    ...    Respondents.

...

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

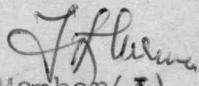
(By Hon. Mr. S. Das Gupta, Member(A))

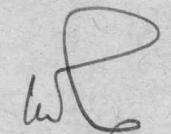
Heard Km. T.N.S. Menon, learned counsel for the applicant on admission.

*Case*  
The applicant in this case is stated to have worked in the responding department from 1967 to 1985 with break and he stated to have completed 240 days working. He has now approached to the Tribunal with the relief that his name be entered into seniority list of the register of Casual Labour being maintained by the responding department and also for his engagement as per his seniority in the said register.

2. As the applicant has stated to have been disengaged in 1985, the application which has been filed only on 20.7.1994 is clearly time barred. We have, however, seen that the applicant has submitted a representation dated 31.1.1994 to the respondent no. 1, a copy of which is at Annexure-A1 which is stated to be pending disposal.

3. Although, the O.A. is barred by limitation, we see no reason why the representation of the applicant cannot be considered by the respondent no. 2. We, therefore, direct that the said representation dated 31.1.1994 of the applicant be considered by the respondent no. 2 on merits and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The application is disposed of with the above directions at the admission stage.

  
Member (A)

  
Member (A)

Dated: 26.8.1994

(n.u.)